

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH: :MUMBAI

REVIEW APPLICATION NO.02/2002  
IN  
ORIGINAL APPLICATION NO. 254/2000

THIS 30TH DAY OF JANUARY, 2002

CORAM: HON'BLE SMT. SHANTA SHAstry. .. MEMBER (A)

Smt. Tulabai Shripapti Bhosale. .. Applicant

Versus

Union of India & Others. .. Respondents

O R D E R

This Review Petition has been filed against the order dated 12.10.2001 passed in OA No.254/2000 dismissing the application. The applicant in the aforesaid review petition has sought review of the order on the ground that the legal points/ law stated by the applicant in her rejoinder and argued by her advocate ~~was~~ not referred to/ reflected while dismissing the OA. Further, the applicant has contended that the Tribunal did not refer/rely on Exhibits A1, A2 and A3 and the Miscellaneous Application for condonation of delay. According to the applicant, the judgment in the case of Union of India Vs. Shankar is irrelevant and there cannot be any estoppel against law. The applicant chose or decided which right she has to exercise. Therefore,

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